

**The Grant-in-aid to the Indian Medical  
Association, Tripura Branch Rules, 1978**



Dated, Agartala, the 6th February, 1979

No. F. 10(67)-FIN(G)/78.

### NOTIFICATION

Governor is pleased to make the following rules for giving grant-in-aid to the Indian Medical Association, Tripura Branch to run the polyclinics at Bidhan Sabha Premises, namely :—

1. **SHORT TITLE & COMMENCEMENT**— (1) These Rules may be called The Grant-in-aid to the Indian Medical Association, Tripura Branch Rules, 1978.  
(2) They shall come into force on and from the date of their publication in the Official Gazette.
2. **DEFINITIONS**— In these Rules, unless there is anything repugnant in the subject or context—
  - (a) 'Concurrence of Government' means concurrence of Finance Department of the State Government of Tripura.
  - (b) 'Department' means Health and Family Welfare Department of the State Government of Tripura.
  - (c) 'Director of Health Services' means Director of Health Services of the State Government of Tripura.
  - (d) 'Government' means the State Government of Tripura.
  - (e) 'Grants' means the amount of recurring/Non-recurring grants sanctioned with the concurrence of the Government.
  - (f) 'Indian Medical Association' means Tripura Branch of the Indian Medical Association.
  - (g) 'Year' means the financial year.
  - (h) 'Secretary' means the Secretary of the Tripura Branch of Indian Medical Association.
3. **PURPOSE OF GRANT**— The purpose of the grant is to meet the administrative expenses for engagement of part-time staff, purchase of medical equipments, medicines and incidental articles and for smooth running of the polyclinics organised by the Indian Medical Association with free services of Medical Officers.
4. **MODE OF PAYMENT**— Payment of recurring grants shall be met quarterly in advance and non-recurring grants as and when agreed to by the Department with the concurrence of the Government.
5. **TERMS AND CONDITIONS**— (1) For recurring grant the Indian Medical Association will furnish to the Department full details of estimated expenditure before hand and get the same approved. The Department shall obtain Government concurrence about the quarterly release of fund.  
(2) After the close of a financial year, the Indian Medical Association shall furnish a detailed statement of actual expenditure incurred during the previous financial year to the Department and the recurring grants paid during the previous financial year shall be finalised. Any short payment of grant on the basis of actual expenditure shall be met by fresh grant and any excess payment shall be adjusted against immediate future grant.
6. **UTILISATION CERTIFICATE**— The Secretary shall have to furnish to the Department utilisation certificate in duplicate during April of the next financial year duly countersigned by the Director of Health Services.
7. **REGISTER OF ASSETS**— The Secretary shall have to maintain a register of assets acquired out of the grants-in-aid from the State Government.
8. **ACCOUNTS & AUDIT**— (1) The Secretary shall maintain regular accounts of the amounts received as Grant-in-aid from the State Government and the expenditure incurred therefrom.  
(2) The accounts maintained by the Secretary shall be open to inspection by any State Government Official nominated by the Government for the purpose, by the Internal Audit Organisation of the Government and by the Accountant General, Tripura.

B. B. Deb Roy  
Finance Secretary to the  
Government of Tripura.